

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.No.917/2001.

Dated this Thursday the 3rd day of January, 2002.

Hon'ble Shri B.N. Singh Neelam, Vice Chairman.

Kottarathil Joseph,
residing at 10, Victoria Terrace,
3rd Victoria Cross Lane, Byculla,
Mumbai-400027.

.. Applicant.

Versus

1. Director,
Central Government Health Scheme,
Govt. of India, Room No.545/A,
Nirman Bhavan, New Delhi.
 2. Sr. Chief Medical Officer,
Office of the Addl. Director
(Dte. General of Health Services),
2nd Floor, United India Building,
Sir P.M. Road, Fort, Mumbai-1.
- .. Respondents.

ORDER (Oral)

{ Per : Justice B.N. Singh Neelam, Vice Chairman }

Applicant appears in person ^{at and is} ~~has~~ heard on the point of admission of this O.A. so filed by him making a prayer as to direct the concerned respondents for reimbursement of the medical expenditure incurred by him on the treatment of his wife ^{who} ~~was~~ also beneficiary of Central Government Health Scheme. But the treatment so given to her in private hospital in the circumstances that the Government Hospital employees at the relevant time were on strike. It is also brought to notice that some time in the month of May, 2001 a representation was so filed in this context before the respondents, a

2. After hearing the applicant in person, moreover

1. ^{going} ~~some~~ through the record and annexure, so filed therein by going through Annexure ~~AA~~, it transpires that order so passed rejecting his representation cannot be said to have been a speaking order. That being the position and keeping also in mind that ^{in plain} ~~previous~~ notice so sent, ~~has~~ also not yet been replied, the present ~~misc~~ Application filed, ~~is to~~ be treated as representation afresh with a direction to the respondents concerned as to dispose of the same within 3 months from the date of receipt of this order by passing a speaking and reasoned order in accordance with law. The O.A. is accordingly disposed of

at this stage itself, with no order as to costs. The copy of this O.A. he made available to the concerned persons.

(B.N. Singh Neelam)
Vice Chairman.

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